

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.113
CP(IB) 379 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on ..05/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Harmish K Shah
For the Respondent : Ld. Adv. Mr. Sandeep C Bhatt

ORDER

IA/810(AHM)2021

This application is filed by the applicant for direction to the CoC to consider his Resolution Plan.

The RP has filed the reply. However, the CoC did not file the reply on the ground that the copy of this application has not been served to him. We direct the applicant to serve a copy of this application upon the CoC within three days and CoC is directed to file the reply with a week thereafter.

Hence, IA/632(AHM)2021 and IA/810(AHM)2021 stand adjourned to 31.01.2022.



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**